

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA.No. 1023 of 1994

Dated New Delhi, this 16th day of November, 1994

Hon'ble Shri J. P. Sharma, Member (J)

Hon'ble Shri B. K. Singh, Member (A)

Shri Raj Kumar, ASI (Executive)
C/o Mrs Avnish Ahlawat, Advocate
243, Lawyers' Chambers,
Delhi High Court,
NEW DELHI.

...Applicant

By Advocate: Mrs Avnish Ahlawat

Versus

1. Government of National Capital Territory of Delhi, through Commissioner of Police, Delhi, Police Headquarters, M.S.O. Building, I.P. Estate, NEW DELHI-110 002.
2. The Deputy Commissioner of Police North-East District, Delhi Police, Seelampur, DELHI.

...Respondents

By Advocate: Shri R. Pandita

ORDER (Oral)

Shri J. P. Sharma, Member (J)

The applicant who is an ASI (Executive) in Delhi Police has assailed the order of reversion dated 4.8.94 and also for not being sent to the Intermediate School Course.

2. Notice was issued to the respondents on the relief prayed for by the applicant for quashing of the order dated 4.8.94 and for a direction that he may be sent to the Intermediate School Course.
3. Shri R. Pandita appeared as counsel for the respondents and opposed the admission. In the alternative prayed for time to file the reply/counter.

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4. MA.3725/94 in OA.277/94 has been filed by the applicant praying that he may be allowed to withdraw the application as it is defective to file after disposal of the representation for the reasons stated in the M.A.

5. The learned counsel for the respondents has no objection. In view of the facts stated above, the applicant is allowed to withdraw the application with the liberty to the applicant, if so advised, to refile according to law subject to law of limitation. Therefore, the application is dismissed as withdrawn.

B. K. Singh
(B. K. Singh)
Member(A)

J. P. Sharma
(J. P. Sharma)
Member(J)

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